

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 1972 of 2020

Sita Ram Mandi **Petitioner**
Versus
State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Manoj Kr. Dash, Advocate
For the State : Mr. Ramesh Kumar, A.P.P.

03/07.07.2020 Heard Mr. Manoj Kr. Dash, learned counsel for the petitioner and Mr. Ramesh Kumar, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Dhalbhumgarh P.S. Case No. 49/2019.

It appears from the allegations that a stolen motorcycle was recovered from the house of the petitioner.

Although learned counsel for the petitioner has submitted that the petitioner had purchased the said motorcycle from another person but no document has been brought on record to substantiate such fact.

Regard being had to the nature of allegations, I am not inclined to extend the privilege of anticipatory bail to the petitioner.

This application accordingly stands rejected.

(R. Mukhopadhyay, J.)